

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 254 OF 2014 &
IA NO. 411 OF 2014 & IA NO. 371 OF 2016**

Dated: 18th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GSPL India Gasnet Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sumiti Yadava
Ms. Maulishree Gupta

Counsel for the Respondent(s) : Ms. Ranjana Roy Gawai
Mr. Sumit Kishore for R.1

Mr. Ajit Pudusserry
Mr. K. Vijayn
Mr. Ajeet Singh Vermafor R.2

ORDER

An affidavit has been filed by the appellant. Learned counsel for respondent No.2 seeks time to take instructions and to file response, if any. If respondent No.2 wishes to file any response, the same may be served on the other side well in advance. Learned counsel for respondent No.1 may file written submissions, if any, after serving copy on the other side.

List the matter for further hearing on **01.09.2017**. It is made clear that no further adjournment will be granted.

(B.N. Talukdar)
Technical Member (P&NG)
ts/vg

(Justice Ranjana P. Desai)
Chairperson